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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2420/2001

Wednesday, this the 11th day of December, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Shri Lakshmi Narain  
s/o Shri Ram Bharose  
Ex.Process/Project Assistant
2. Shri Krishan Kumar  
s/o Late Mani Ram, Ex.Peon/Helper  
Under Indian Institute of Petroleum  
Dehradun

..Applicants

(By Advocate: Mrs. Meenu Mainee)

Versus

Union of India through

1. The Secretary  
Ministry of Science & Technology  
1, Rafi Marg, New Delhi
2. The Director General  
Council of Scientific & Industrial  
Research, 1, Rafi Marg, New Delhi
3. The Director  
Indian Institute of Petroleum  
Dehradun

..Respondents

(By Advocate: Shri C.B.N.Babu)

O R D E R (ORAL)

*Heard.*

Applicants in this OA were engaged as casual workers under the respondent No.3 from 22.11.1995 upto 31.5.1997 in one case (applicant No.1) and from February, 1998 to January, 1999 and again from February, 1999 to 26.4.1999 in the other case (applicant No.2). In each case, they have performed casual service extending to a period beyond 240 days. In view of this, the applicants are fully covered by the Scheme known as IIP Casual/Contractual Workers Absorption Scheme notified by the CSIR on 14.2.2001, a copy of which has been tendered in the Court today along with the supporting affidavit of 7.12.2002.

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2. My attention has also been drawn to OA-2413/2001 decided on 14.12.2001 which dealt with a similar matter and in which orders were passed directing the respondents to consider the claims of the applicants in that OA for regularization again on the basis of the same Scheme of 14.2.2001. This further strengthens the case of the applicants.

3. In the light of the foregoing, the respondents are directed to verify the services rendered by the applicants and proceed to regularize their services in terms of the aforesaid Scheme of 14.2.2001 as expeditiously as possible and in any event within a period of two months from the date of receipt of a copy of this order. I direct accordingly.

4. The present OA is allowed in the aforesated terms. No costs.



(S.A.T. Rizvi)  
Member (A)

/sunil/